

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 306 of 2019**

**IN THE MATTER OF:**

**Pradeep M. R**

**...Appellant**

**Versus**

**Ravindra Belayur,**

**R.P. of Merchem Ltd. & Ors.**

**...Respondents**

**Present:-**

**For Appellant: Mr. Rohan Rajasekaran, Mr. Jitendra Malkan and  
Mr. Kartik Malhotra, Advocates**

**For Respondent: Mr. T. Ravichandran, Advocate for R-11  
Mr. K.V. Balakrishnan, Advocate for R-1  
Mr. NPS Chawla, Advocate for -3  
Mr. P.V. Dinesh for SBI**

**With**

**Company Appeal (AT) (Ins) No. 307 of 2019**

**IN THE MATTER OF:**

**Merchem (India) Pvt. Ltd. & Anr.**

**...Appellants**

**Versus**

**Ravindra Belayur,**

**R.P. of Merchem Ltd. & Ors.**

**...Respondents**

**Present:-**

**For Appellant: Mr. Santanam Swaminathan, Advocate**

**For Respondent: Mr. T. Ravichandran, Advocate for R-11  
Mr. K.V. Balakrishnan, Advocate for R-1  
Mr. NPS Chawla, Advocate for -3  
Mr. P.V. Dinesh for SBI**

**With**

**Company Appeal (AT) (Ins) No. 315 of 2019**

**IN THE MATTER OF:**

**P.E. Thomas**

**...Appellant**

**Versus**

**Ravindra Belayur,**

**R.P. of Merchem Ltd. & Ors.**

**...Respondents**

**Present:-**

**For Appellant: None**

**For Respondent: Mr. T. Ravichandran, Advocate for R-11  
Mr. K.V. Balakrishnan, Advocate for R-1  
Mr. NPS Chawla, Advocate for -3  
Mr. P.V. Dinesh for SBI**

**With**

**Company Appeal (AT) (Ins) No. 554 of 2019**

**IN THE MATTER OF:**

**Industrial Engineering Co.**

**...Appellant**

**Versus**

**M/s Merchem Ltd. & Anr.**

**...Respondents**

**Present:-**

**For Appellant: Mr. Jitendra Malkan, Advocate**

**For Respondent: Mr. T. Ravichandran, Advocate for R-11  
Mr. K.V. Balakrishnan, Advocate for R-1  
Mr. NPS Chawla, Advocate for -3**

**O R D E R**

**(Virtual Mode)**

**22.06.2020** Heard Learned Counsel for the Respondent Nos. 1, 2 and 3.  
Learned Counsel for the Respondent No. 2 submits that he adopts the arguments  
of the Respondent No. 1.

The Respondents may file their Written Submissions not more than three pages within 5 days. The Appellants may file their Written Submissions not more than three pages within ten days.

**Judgement is reserved.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Balvinder Singh]  
Member (Technical)**

**[ Dr. Ashok Kumar Mishra]  
Member (Technical)**

Basant B./nn.